

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/1240/2021

This the 17th day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Noor Alam, S/o Shuker Din, R/o Village Dhanu, PO Rabta, Tehsil Bhalwal, District Jammu – 181122, Age – 58 years, Mobile No. 9797617400.
2. Ghulam Mustafa, S/o Sh. Ahmed Din, R/o Village Bhagani, PO Rabta, Tehsil Bhalwal, District Jammu – 181122, Age – 59 years, Mobile No. 9622090978.
3. Dil Mohd. S/o Sh. Mohd. Shafi, R/o Village Dhanu, PO Rabta, Tehsil Bhalwal, District Jammu – 181122, Age – 58 years, Mobile No. 9596714274.
4. Mohd. Alam, S/o Sh. Firoz Dingh, R/o Village Kanjli, Tehsil & District Reasi – 182301. Age 57 years, Mobile No. 9906129763.
5. Jalla Ram, S/o Sh. Muthri Ram, R/o Village Baghani, PO Rabta, Tehsil Bhalwal, District Jammu – 181122, Age – 58 years, Mobile No. 9622174869.
6. Bihari Lal, S/o Sh. Paras Ram, R/o Village Serote, Tehsil Bhalwal, District Jammu – 181122, Age 59 years, Mobile No. 9906036975.
7. Mohd. Sadiq, S/o Sh. Gulab Din, R/o Village Dhanu, PO Rabta, Tehsil Bhalwal, District Jammu – 181122, Age – 59 years, Mobile No. 9596648755

.....Applicants.

Advocate: Mr. Kapil Gupta

Versus

1. U.T. of Jammu and Kashmir through Commissioenr-cum-Secretary to Government, Jal Shakti (PHE) Department, Civil Secretariat, at present at Jammu – 180001.
2. Chief Engineer, Jal Shakti (Public Health Engineering Department), Jammu – 180001.
3. Executive Engineer, Jal Shakti (Public Health Engineering), Civil Division, Akhnoor – 181201.
4. Executive Engineer, Jal Shakti (Public Health Engineering), Mech. Division, Akhnoor – 181201

.....Respondents

Advocate:- Mr. Rajesh Thapa, DAG

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the respondents intend to recover the excess of pay allegedly drawn by the applicants and as per impugned order dated 30.06.2020, it has been directed that the process be initiated to recover the excess amount drawn by the officials, if any.

2. Learned counsel for the applicants further submits that the OA can be disposed of by directing the respondents to issue a show cause notice to the applicants before effecting recovery of alleged excess amount.

3. Looking to the arguments of learned counsel for the applicants, the OA is disposed off with a direction to the respondents that before recovering the excess amount, if any, drawn by the applicants, notice

would be served upon the applicants seeking their explanation regarding alleged excess amount.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...